

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1161 of 1998

Dated : This the 17th day of October, 2003

Hon'ble Mr. A K Bhatnagar, Member (J)
Hon'ble Mr. D R Tiwari, Member (A)

Sri Zulfikar Ali T-1 driver under Director,
Indian Grassland and Fodder Research Institute,
Jhansi.

...Applicant.

By Advocate : Shri A D Prakash and
Shri A K Dave

Versus

- 1- Union of India through Director,
Indian Grassland and Fodder
Research Institute, Jhansi,
- 2- Indian Council of Agricultural
Research through its secretary,
I.C.A.R., Krishi Bhavan, New Delhi.
- 3- Sri M.S.Sharma Senior Farm Manager,
Indian Grassland and Fodder Research
Institute, Jhansi.

....Respondents.

By Advocate : Sri B B Sirohi

ORDER

By Hon. Mr. A K Bhatnagar, Member (J)

We have heard Sri A K Dave, learned counsel for the
applicant and Sri B B Sirohi, learned counsel for the
respondents.

- 2- This O.A., under section 19 of Administrative
Tribunals Act 1985, was filed for quashing the impugned
suspension order dated 31.3.1998 (Annexure A I).
- 3- Learned counsel for the respondents submits that

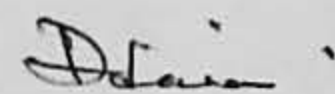
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the above mentioned suspension order has been revoked by the respondents and the applicant is continuing in service.

4- Learned counsel for the applicant submits that he has no instructions from his client till today.

5- In view of the statements made by the learned counsel for the respondents the O.A. has become infructuous and accordingly dismissed.

No order as to costs.


Member A


Member J

Brijesh/-